

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:2166  
ANSWERED ON:12.08.2011  
APPEALS UNDER MMDR ACT, 1957  
Abdulrahman Shri

**Will the Minister of MINES be pleased to state:**

- (a) whether the Government has a mechanism to review appeals made against approvals given under the Mines and Minerals (Development and Regulation) Act, 1957;
- (b) if so, the details thereof alongwith the structure of such revisionary bodies in the Government; and
- (c) the measures taken or proposed to revoke wrong allotments and approvals given for prospective mining licences for iron ore during the last three years?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

- (a): Yes, Madam, Section 30 of the Mines and Minerals (Development and Regulation) Act, 1957 empowers the Central Government to revise any order of the State Government under the Act, in respect of major minerals.
- (b): The revisionary powers of the Central Government are delegated to Joint Secretary/Director/Deputy Secretary of the Ministry of Mines and the designated officers act as the Revisionary Authority to dispose off the revision applications after following the due process i.e. after issuing notices and hearing the parties concerned, in accordance with the provisions of Rule 54 and 55 of the Mineral Concession Rules.
- (c): State Governments are required to grant mining lease in terms of MMDR Act, 1957 and rule framed thereunder. Applications made by aggrieved parties are being disposed off by Revisionary Authority and where it is held the orders are not in accordance with the MMDR Act and Rule framed thereunder, directions are issued to State Government where necessary to review grant of a concession. During 2009, 2010 and 2011 (up to July) 198, 740 and 532 revision applications respectively were decided by Revisionary Authorities including concessions relating to iron ore.